

ITEM NO.63

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10778/2024

(Arising out of impugned final judgment and order dated 01-07-2024
in BA No. 1675/2024 passed by the High Court of Delhi at New Delhi)

KALVAKUNTLA KAVITHA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.176015/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.176017/2024-PERMISSION TO PLACE ON RECORD
SUBSEQUENT FACTS and IA No.176627/2024-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 10785/2024 (II-C)

(IA No.176131/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.176132/2024-PERMISSION TO PLACE ON RECORD
SUBSEQUENT FACTS and IA No.176548/2024-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikram Chaudhri, Sr. Adv.
Mr. Nitesh Rana, Adv.
Mr. P. Mohith Rao, AOR
Ms. J. Akshitha, Adv.
Mr. Deepak Nagar, Adv.
Ms. Arveen Sekhon, Adv.
Mr. Shaik Sohil Akthar, Adv.
Mr. Eugene S Philomene, Adv.
Ms. Muskan Khurana, Adv.
Mr. Varun Varma, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Shubham Rajhans, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

1. Issue notice, returnable on 20.08.2024.
2. Dasti, in addition, is permitted.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

**(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS**

**(ANJU KAPOOR)
COURT MASTER (NSH)**